

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 208
CP /101/2023

IN THE MATTER OF:

Puja Khaneja ... **Applicant/Petitioner**

Versus

Citi Collections India Pvt. Ltd. ... **Respondent**

Under Section: 241 (1) & 242 (4)

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Anurag Anand

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel appearing for the Respondent No. 2 submitted that she would be led in the matter by Mr. P Nagesh, Ld. Sr. Counsel and requested for an adjournment.

Ld. Counsel for the Petitioner also submitted that he is also not prepared with the submissions to be put forth in the matter as the parties are before mediator appointed by the Hon'ble High Court in the partition proceedings. The parties cannot keep the proceedings before this Tribunal, pending for the sake of it. In the wake of the statement made by the Ld. Counsel for the Petitioner **the petition is disposed of.**

It would be open to him to revive the same, if the controversy espoused in the petition is not resolved before the mediator. No cost.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)